

Mr. Deputy-Speaker: The question is:

"That the time appointed for the presentation of the Report of the Joint Committee on the Bill to provide for the reorganisation of the States of India and for matters connected therewith be extended upto the first day of the next Session."

The motion was adopted.

CONSTITUTION (NINTH AMENDMENT) BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE

The Minister in the Ministry of Home Affairs (Shri Datar): I beg to move:

"That the time appointed for the presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India be extended up to the first day of next Session."

Mr. Deputy-Speaker: The question is:

"That the time appointed for the presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India be extended up to the first day of next Session."

The motion was adopted.

LIFE INSURANCE CORPORATION BILL.

Shri Sadhan Gupta (Calcutta South-East): Before we proceed to the business of the House, I want to draw your attention to a matter in connection with an item mentioned in the Order Paper, namely, the Life Insurance Corporation Bill. In order to facilitate the debate, the Select Committee decided to lay the evidence on the Table of the House. The evidence has been circulated. On a perusal of the evidence, it will appear that it refers to memoranda, etc. submitted by the respective parties and without receiving them, it will be incomprehensible to those who could not attend the Select Committee meetings. Therefore, may I request you to see that the memoranda, etc. presented by the parties, may also be published and circulated among the Members of the House?

Mr. Deputy-Speaker: What has been said by the hon. Member is correct. They have not been circulated. That was done according to the decision of the Select Committee. His suggestion will be conveyed to the Speaker who shall decide whether the memoranda also shall be circulated. He is arriving today. Perhaps he may give directions so far as this is concerned.

TRAVANCORE-COCHIN BUDGET

GENERAL DISCUSSION

Mr. Deputy-Speaker: We will now take up the discussion on the Travancore-Cochin Budget for 1956-57. The time-limit on this along with the other stages, Appropriation Bills, etc. is six hours. Now, would the hon. Members like to divide this time between general discussion and discussion on cut motions, or would they like to grapple with the cut motions straightaway?

Shri Punnoose (Alleppey): May I suggest that you may be pleased to look into the time-schedule and find out whether it is possible to allot one more hour for debate on these Demands? Irrespective of party considerations, we feel very strongly that more time should be granted to this subject. In that case it would be possible to set apart one hour for cut motions.

Mr. Deputy-Speaker: There are two things that we have to consider. There is a half-an-hour discussion at six o'clock today. If that can be postponed to some other day, we can have that half an hour as well. Then, if the hon. Members are anxious to have some more time, we will have to sit a bit longer. I have no objection to that. If the hon. Members so desire we can sit up to half past six today.

Shri Punnoose: I am sure, Sir, that this House being the only custodian of democracy in that part of India will be pleased to sit half an hour more on this subject.

Mr. Deputy-Speaker: So, if we sit up to half past six with this subject, we will have one hour more. I wanted to know whether hon. Members would like some part of it to be allotted for general discussion and the rest to deal with the cut motions. May I know whether the